

NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH) : (a) While the number of SKO/LDO distributors appointed by the oil marketing companies during 1984-85 and 1985-86 was 135 and 139 respectively, the effort involved in compiling information regarding SKO allocations fixed for and supplied to them would not be commensurate with the purpose sought to be served.

(b) No, Sir.

(c) and (d). Do not arise.

(e) As per present policy, separate dealers are appointed for SKO-LDO dealerships and for retail outlets for Motor Spirit and HSD.

Computerised Telephone Exchanges in Andhra Pradesh

6519. SHRI S. PALAKONDRAYUDU : will the Minister of COMMUNICATIONS be pleased to state :

(a) the total number of computerised telephone exchanges in India and in Andhra Pradesh;

(b) whether there is any proposal to set up electronic/computerised telephone exchanges at Cuddapah, Madanapalle and Rajampet; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) 52 (Fifty Two) computerised (electronic) local telephone exchanges are at present working in India. Out of these, two exchanges are installed in Andhra Pradesh.

(b) and (c). No Sir, at present.

Use of Generic names for all Drugs

6520. SHRI JAGANNATH PATTHAIK : Will the Minister of INDUSTRY be pleased to state :

(a) whether the new policy (National Drug Policy) is likely to make provision

for principles of ethical marketing, including abolition of brand names and introduction of generic names for all drugs in order to overcome present misleading situation;

(b) whether the new National Drug Policy is also in a position to ensure a drug information system for health personnel as well as for consumers; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) to (c). The New Drug Policy has not yet been finalized.

Use of Official Language in Courts

6521. SHRI R.M. BHOYE : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number and names of the States in which the legal education is imparted through the medium of official language and in which Judges also deliver their judgements in that language;

(b) whether Government are encouraging the use, promotion and propagation of the official language in more courts; and

(c) if so, the details regarding the efforts of Government and the progress made in this regard so far ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) There are four States in which Universities offer law courses at the first degree level in Hindi and where the High Courts have also been authorised to conduct their proceedings and deliver judgments, etc. in Hindi in addition to the English language. These are :

(1) Bihar; (2) Madhya Pradesh; (3) Rajasthan; and (4) Uttar Pradesh.

(b) and (c). Yes, Sir. Hindi is the official language of the Union as provided in article 343 of the Constitution. There is an emphasis on the progressive use of Hindi as official language and every endeavour is made by the Ministry of Law